

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB 1023 (ND)/2019

IN THE MATTER OF:

Mrs. Leelavati Yadav & Ors.

Vs

M/s. AMB Infrabuild Pvt. Ltd. & Anr.

....PETITIONER

...RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 06.11.2019

Coram:

Shri Ch. Mohd. Sharief Tariq,

Hon'ble Member (Judicial)

Shri Kapal Kumar Vohra,

Hon'ble Member (Technical)

For the Petitioner/Applicant : Mr. Chayan Sarkar and Bipul Kedia Advocates

For the Corporate Debtor : Mr. R.K. Gupta, Mr. Swarlipi Debray and Mr. Aakash Aggarwal
Advocates

ORDER

Both the sides are present. The Counsel for the CD was directed to file the reply. However, the reply has not been filed. Again prayed for time. Last and final opportunity is provided for filing the reply failing which, the right for filing reply shall stands forfeited. In the meantime, parties are at liberty to explore the possibility of settlement, if any.

Put up on 18.11.2019.



(K. K. VOHRA)
MEMBER (TECHNICAL)



(Ch. Mohd. Sharief Tariq)
MEMBER (JUDICIAL)